

[Shri C. Subramaniam]

ration (Shri C. Subramaniam): I beg to lay on the Table a copy of the National Cooperative Development Corporation (Amendment) Rules, 1966, published in Notification No. G. S. R. 406 in Gazette of India dated the 19th March, 1966, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962. [Placed in Library. See No. LT-6070/66].

12.32-3/4 hrs.

ESTIMATES COMMITTEE

HUNDRETH REPORT

Shri A. C. Guha (Barasat): Sir, I present the Hundredth Report of the Estimates Committee on the Ministry of Education—Banaras Hindu University.

12.33 hrs.

RE: MOTION FOR ADJOURNMENT (Query)

Mr. Speaker: Shri Kamath.

Shri U. M. Trivedi (Mandsaur): Sir, we gave notice of an adjournment motion about the Delhi Bandh...

Mr. Speaker: I have not allowed it; he can write to me.

An hon. Member: It involves a long process if we have to write to you.

Mr. Speaker: I will ask him today.

Shri Ranga (Chittoor): How is it that the Home Minister has not thought it fit to be his duty to make a statement here as to what he thinks, what arrangements have been made in order that peace prevails in the city; there would not be any violence or police firing or other untoward incidents? Was it not his primary duty to assure the House about these things?

12.34 hrs.

ORDER OF DISCUSSION OF DEMANDS FOR GRANTS

Shri Hari Vishnu Kamath (Hoshangabad): Yesterday, I invited your attention to this revised time schedule published in Bulletin, Part II, dated the 16th April which we got on Sunday morning. I was rather disconcerted to find that whereas the Home Ministry's demands had been saved from the guillotine in the bargain however the Prime Minister's demands are to be guillotined. I did not want that to happen when I suggested that the Home Ministry's demands should be saved from the guillotine. I expected that the Prime Minister's demands would also be equally well saved. Unfortunately, all the six Demands—Mines and Metals, Atomic Energy, Industry, Supply and Technical Development, Communications, Planning Commission and Finance—have been packed like sardines in one small tin, Thursday, the 28th, I have no doubt in my mind and I am sure you too will have no doubt and the House has no doubt either, that except for the first one, Mines and Metals,—even that, I am doubtful—all the others will come under the axe. So, may I request you earnestly that instead of the 28th, the guillotine may descend, in your competent hands, on the 29th?

I have made my own computation and here it is, for better or worse, and I will tell you in just 10 seconds. The Rajya Sabha is re-assembling on the 3rd, and they will be busy with the Appropriation Bill on the 3rd, 5th and 6th; they will not take the Finance Bill till the 9th. So, the House will be well within its rights, and the House will be glad to have the opportunity of discussing the Finance Bill from the 30th onwards—30th, 3rd and 5th—and we send the Bill to the Rajya Sabha on the 5th evening or the 6th morning. Therefore, may I request you to see—and the House will seriously ponder over this matter, I am